NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO.156/Chd/Hry/2017

In the matter of:

Vivo Mobile India Pvt.Ltd.

...Petitioner.

Present:

Mr. D.K.Munjal, Practicing Company Secretary for the petitioner.

In view of the notice sent to the Central Government, the Registrar

of Companies, Punjab, Chandigarh and Himachal Pradesh representing the

Central Government seeks time to file report as the Central Government is

examining the matter. Notice of this petition was also sent to the Principal

Commissioner of Income Tax, Gurugram and a letter No. F.No.ACIT/C-

6(2)/2017-18/173 dated 29.08.2017 has been received from the Assistant

Commissioner of Income Tax, Circle 26(2), New Delhi seeking some more time

to go through the facts of the matter.

List the matter on 16.11.2017 and it is directed that response to this

petition be filed at least 3 days before the date fixed. Copy of this order be sent

to the Assistant Commissioner of Income Tax (ACIT), Circle 26(2), New Delhi

in response to his letter dated 29.08.2017 for sending his response to this

petition positively before the date fixed. Along with the notice, a copy of the

communication dated 29.08.2017 received from the ACIT be also attached.

Office will send copy of this order to ACIT at his email address and the

petitioner's counsel is also directed to send copy of this order to ACIT aforesaid

by Speed Post and file affidavit of compliance at least 2 days before the date

fixed.

Sd/-

(Justice R.P. Nagrath) Member(Judicial)

September 26, 2017